
(2017) 12 PAT CK 0006

In the Patna High Court

Case No : 10537 of 2014

Tilamuni Singh Wife of Umesh Singh

APPELLANT

Vs

The State of Bihar

RESPONDENT

Date of Decision : 06-12-2017

Acts Referred:

Constitution of India, Article 226 -
Power of High Courts to Issue certain writs

Citation : (2017) 12 PAT CK 0006

Hon'ble Judges : Madhuresh Prasad

Bench : SINGLE BENCH

Advocate : Kamlesh Prasad Yadav, Krishna Kant Tiwari

Final Decision : Dismissed

Judgement

1. Heard learned counsel for the petitioner and learned counsel for the State.
2. Angan Bari Centre No 132, where the petitioner was Sevika, was inspected on 17.04.2012 by the District Level Inspection Team. The petitioner has been found absent from the Centre. She was issued a show cause by the competent authority being the District Programme Officer, Bhojpur. She has submitted her reply to the show cause and was also personally heard. The petitioner's show cause is Annexure 6. Absence of the petitioner from the Centre on the date of inspection is admitted but the petitioner has tried to explain the same by saying that she had gone for treatment of some child.
3. Since the issue of absence has been admitted and since

the entire procedure prescribed under the Rules for removal of the Sevika has been observed up to the passing of the appellant order dated 28.04.2014, there is no occasion for this Court to interfere in the matter exercising writ jurisdiction under Article 226 of the Constitution as the Court of judicial review is limited to the decision making process which has been observed. Further, counsel for the petitioner has also informed this Court that in the meantime, another person has already been appointed as Angan Bari Sevika of the Centre in question.

For the reasons aforesaid, the writ petition is dismissed.